

Jharkhand Issue

*335. SHRI BHUBANESHWAR PRA-SAD MEHTA, SHRI SHIBU SOREN }:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether a tripartite meeting on the Jharkhand issue was held on April 28, 1993;
- if so, the details thereof;
- the decisions taken at the said meeting; and
- the steps taken/being taken to implement these decisions?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) Yes, Sir.

(b) to (d) The meeting was held by the Minister of State in the Ministry of Home Affairs. The Chief Ministers of Bihar and various leaders of the Jharkhand movement attended the meeting which was concerned as a part of the on-going process to find and agreed solution to the Jharkhand issue. It was a meeting for developing a consensus on the proposed Jharkhand Autonomous Council.

Bearing in mind the points that emerged during the discussions, the Government of India has sent detailed suggestions to the Government of Bihar for amending the Jharkhand Area Development Council Bill, 1991.

[English]

Sale Of Human Organs

*336. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- whether the World Health Organisation has directed member countries to take appropriate measures to prevent purchase and sale of human organs for transplantation;
- if so, the details thereof;
- whether the Government have taken steps to motivate people to voluntarily donate organs or bequeath them to the Government for distribution after their death; and
- the measures initiated to educate the public on organ donation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) and (b) No, Sir. However, the Forty-fourth World Health Assembly adopted a resolution endorsing and recommending some guiding principles to member countries for framing policies in this behalf.

(c) and (d) Apart from promoting eye donations, suitable enabling provisions have been made in the Transplantation of Human Organs Bill, 1993, which has been passed by the Rajya Sabha and is due to be taken up for consideration and passage by the Lok Sabha.

3—113 LSS/ND/94.

Ground Water Development

*337. SHRI RAMA KRISHNA KONATHALA : Will the Minister for WATER RESOURCES be pleased to state:

- whether the Government have decided to take up ground water development work with 100 per cent Central assistance in the eastern States;
- if so, the details thereof;
- whether the said scheme is proposed to be extended to some other states;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES AND MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) and (b) Central Ground Water Board has formulated a scheme for the investigation and development of Ground Water Resources in West Bengal, Orissa, Bihar and eastern parts of Uttar Pradesh. The estimated cost of the Scheme is Rs. 67.75 crores out of which Rs. 36 crores is proposed to be Central share and Rs. 31.75 crores State share.

- to (e) The proposed scheme includes only the four states as mentioned in the reply to part (a) and (b).

[Translation]

Oil Projects Of Gujarat

*338. SHRI N. J. RATHVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether some oil projects/schemes of Gujarat are pending for the approval with Union Government;
- if so, the details thereof and since when these are pending; and
- the time by which these projects/schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The following schemes to be located in Gujarat are at different stages of processing in the Ministry:

- setting up of a marketing terminal at Sikka by Bharat Petroleum Corporation Limited;
- expansion of crude processing capacity by 3.0 MMTPA alongwith revamp of the secondary processing units of the Gujarat Refinery, Koyali.